HIGH COURT OF SIKKIM Record of Proceedings

WP(C) No.09 of 2024

RINZING CHONZOM

PETITIONER

VERSUS

STATE OF SIKKIM AND OTHERS

RESPONDENTS

Date: 13.06.2025

CORAM: THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner Mr. D. K. Siwakoti, Advocate (Legal Aid Counsel).

For Respondents Petitioner present in person.

R-1, 3, 5 & 6 Mr. Shakil Raj Karki, Government Advocate.

R-2 Ms. Sangita Pradhan, Deputy Solicitor General of India.

R-4, 7, 8 & 9 Mr. Zangpo Sherpa, Advocate.

Mr. S. K. Chettri, Advocate.

R-10 Mr. Bhaichung Bhutia, Advocate.

ORDER

Learned Counsel for the Petitioner and all Respondents submit that the matter has been settled between the Petitioner and the Respondents.

It is submitted by Learned Counsel for the parties that, ICICI Bank, Cheque bearing No.000909, dated 12-06-2025, for a sum of ₹ 5,93,180/- (Rupees five lakhs, ninety three thousand, one hundred and eighty) only, has been made over to the Petitioner.

The Petitioner is also present in person and submits that a Cheque for an amount of ₹ 5,93,180/- (Rupees five lakhs, ninety three thousand, one hundred and eighty) only, vide Cheque bearing No.000909, dated 12-06-2025, drawn on the ICICI Bank has been received by her.

In view of the said circumstance, the Writ Petition stands disposed of accordingly.

Copy of the correspondence for handing over of the Cheque (*supra*) and endorsement receipt, therein is kept on record.

Judge 13.06.2025